

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

**Original Application No.69/2021(WZ)**

Mahendra Govind Hasabnis --- Applicant

Versus

Cikautxo India Pvt. Ltd. and Ors. --- Respondents

**Report on behalf of the Maharashtra Pollution Control Board in  
compliance of Hon'ble NGT Order dated 01/10/2021**

1. The Applicant-Shri Mahendra Govind Hasabnis has filed the present Application against M/s.Cikautxo India Pvt. Ltd. i.e. Respondent No.1 for causing water and air pollution.
2. In the said matter, the Hon'ble NGT vide Order dated 01/10/2021 directed the Maharashtra Pollution Control Board to file factual and action taken report.
3. In compliance of this Hon'ble Tribunal Order dated 01/10/2021, the Respondent Board is submitting its report as under :
  - (i) The Respondent-Board had granted Consent to Operate to M/s. Cikautxo India Pvt. Ltd., Survey No.662, Talegaon-Dabhade, Tal: Maval, Dist: Pune i.e. Respondent No.1 on 28/09/2015, for manufacturing of Rubber and Nylon, subject to certain terms and conditions, which was valid up to 31/07/2021. A copy of Consent to Operate dated 28/09/2015 is enclosed herewith and marked as an **Annexure – I**.

- (ii) The Respondent-Board had received a complaint from the Applicant on 29/03/2019 about dropping of carbon particles in his cattle shed and bad effects to the health of the animals caused due to Respondent No.1-industry.
- (iii) In order to investigate the complaint, the officials of the Respondent Board at Pune carried out the surprise visit to the Respondent No.1-Industry on 01/04/2019 and observed that the Respondent No.1-Industry was engaged in manufacturing of rubber hoses by process of rubber compounding, extrusion of vulcanization /currying; manufacturing of nylon tubes by extrusion by using PVC granules. During the visit, Carbon particles (Soot particles) were observed at few locations in the premises of the Applicant.
- (iv) In view of the aforesaid non-compliances, the Respondent-Board had issued Show Cause Notice to the Respondent No.1-Industry on 09/05/2019 for not providing adequate air pollution control systems for boiler resulting in particulate matter emission and Carbon particles / soot particles were observed in the premises of the Applicant. A copy of the Show Cause Notice dated 09/05/2019 is enclosed herewith and marked as an **Annexure – II**.
- (v) Thereafter, the Officials of the Respondent Board had carried out stack monitoring at the Respondent No.1-Industry on 23/09/2019. The analysis results of the stack monitoring show that the parameter of Total Particulate Matter was exceeding than the consented limits. A copy of the Analysis Results dated

10/11/2019 of the samples collected on 23/09/2019 is enclosed herewith and marked as an **Annexure – III**.

- (vi) The Respondent Board had issued proposed directions to the Respondent No.1-Industry vide letter dated 26/11/2019, for exceeding the stack monitoring results and failure to submit reply to the Show Cause Notice dated 09/05/2019 etc. A copy of the Proposed Directions dated 26/11/2019 is enclosed herewith and marked as an **Annexure – IV**.
- (vii) Thereafter, the Respondent-Board had given an opportunity of personal hearing to the Respondent No.1-Industry on 29/11/2019 and accordingly, issued Interim Directions vide letter dated 19/12/2019 to the Respondent No.1-Industry and directed the industry to upgrade existing Air Pollution Control Systems, so as to achieve consented standards and submit new Bank Guarantee of Rs.25,000/- towards compliance of the consent conditions and further forfeited Bank Guarantee of Rs. 12,500/- from existing Bank Guarantee of Rs.25,000/-. A copy of the Interim Directions dated 19/12/2019 along with letter dated 10/05/2021 addressed to the HDFC Bank regarding forfeiture of Bank Guarantee of Rs.12,500/- are enclosed herewith and marked as **Annexures–V & VI respectively**.
- (viii) Thereafter, the Respondent Board has again extended an opportunity of personal hearing to the Respondent No.1-Industry on 23/02/2021. Accordingly, the Respondent Board has issued interim directions vide letter dated 09/04/2021 to the Respondent No.1-Industry and directed to change the fuel used

for boiler from Furnace Oil to LPG within 02 months, to submit the Bank Guarantee of Rs. 50,000/- towards compliance of the same and further forfeited Bank Guarantee of Rs. 25,000/- for non-compliances of the earlier directions. Copies of interim directions dated 09/04/2021 and letter dated 10/05/2021 addressed to HDFC Bank for forfeiture of Bank Guarantee of Rs. 25,000/- are enclosed herewith and marked as **Annexure – VII** and **Annexure – VIII** respectively.

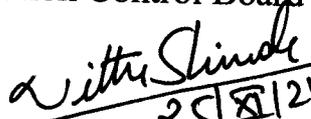
- (ix) After verifying the compliance of the directions, the Respondent-Board has renewed the Consent to Operate of the Respondent No.1-Industry on 20/09/2021, which is valid up to 31/07/2027. A copy of the Consent to Operate dated 20/09/2021 is enclosed herewith and marked as an **Annexure – IX**.
- (x) In order to verify the factual status of the Respondent No.1-Industry, the official of the Respondent Board at Pune has visited to the Respondent No.1-Industry on 24/11/2021 and observed as under :-
- a. The Respondent No.1-Industry was found in operation and engaged in manufacturing of rubber hoses / tubes and nylon tubes.
  - b. For industrial effluent, the Respondent No.1-Industry has provided ETP of 5 CMD consisting of collection tank / reaction tank, sludge drying bed, sand & carbon filter. Treated effluent is used for gardening purpose.

- c. Respondent No.1-Industry has upgraded the existing ETP and the same was found in operation.
- d. For domestic effluent, the Respondent NO.1-Industry has provided septic tank and soak pit.
- e. Respondent No.1-Industry is sending Hazardous Waste to MEPL and non-hazardous waste is sold to authorized vendors.
- f. Respondent No.1-Industry has provided 02 nos. of boilers. Out of 2, one boiler is used and another is kept as standby. These boilers are LPG fired boilers & provided with scrubber system with one common stack of 30 Mtrs height.
- g. As per information given by representative of the Industry, the said boiler is running on LPG since June, 2021 on regular basis and industry has stopped using Furnace Oil as fuel to the boiler since then.
- h. Respondent No.1-Industry has provided 02 D. G. Sets - each of 500 KVA capacity with acoustic enclosure and APC system to each.
- i. As per consent condition, Respondent No.1-Industry has submitted Bank Guarantee of Rs. 1 Lakh towards compliance of Consent conditions. The said Bank Guarantee is valid up to 31/10/2027.
- j. During the visit, the official of the Respondent-Board at Pune has carried out stack monitoring and Ambient Air Quality Monitoring at the Respondent No.1-Industry and

submitted the samples for analysis to the Regional Laboratory, MPCB, Pune.

A copy of the visit report dated 24/11/2021 is enclosed herewith and marked as an **Annexure – X**.

For and on behalf of Maharashtra  
Pollution Control Board

  
25/11/21  
(Nitin Shinde)

Date : 25/11/2021

Place : Pune

I/c Regional Officer, MPCB Pune.

Annexure - I

# MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE, PUNE

Phone - (020) - 25811627  
Fax - (020) - 25811029  
Email : ropune@mpcb.gov.in  
Visit At : <http://mpcb.gov.in>



3<sup>rd</sup> Floor, "Jog Center"  
Wakdevadi, Mumbai-Pune Road,  
Pune - 411 003.

Orange/L.S.I.

Date: 28/09/2015

Consent No: MPCB/15/12506

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008

[To be referred as Water Act, Air Act and HW (M&TM) Rules respectively].

CONSENT is hereby granted to .....

M/s Cikautxo India Pvt. Ltd.  
S. No. 662, Talegaon Dabhade,  
Tal - Maval, Dist - Pune.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to: 31.07.2021.
2. The Consent is valid for the Manufacturing of -

Sr. No.	Product Name	Maximum Quantity	UOM
1	Rubber	150.0	Ton/M
2	Nylon	25.0	Ton/M

### 3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed 3.5 M<sup>3</sup>.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 8.0 M<sup>3</sup>.
- (iii) Trade Effluent :

Treatment: The applicant shall provide comprehensive treatment system consisting of primary / secondary and/or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:



1	pH	Between	5.5 to 9.0	
2	Suspended Solids	Not to exceed	100	mg/l.
3	BOD 3 days 27 Deg. C.	Not to exceed	100	mg/l.
4	COD	Not to exceed	250	mg/l.
5	Oil & Grease	Not to exceed	10	mg/l.
6	T.D.S.	Not to exceed	2100	mg/l.
7	Chlorides	Not to exceed	600	mg/l.
8	Sulphates	Not to exceed	1000	mg/l.

(iv) **Effluent Disposal:** The treated trade effluent shall be recycled to the maximum extent and remaining shall be used on land for gardening. For this sufficient land shall be made available.

(v) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

(1)	Suspended Solids	Not to exceed	100	mg/l.
(2)	BOD 3 days 27° C.	Not to exceed	100	mg/l.

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
1	Rubber Scrap	25.0	Ton/M.	---	By Sale

(viii) **Other Conditions:**

- 1) Industry should monitor effluent quality regularly.
- 2) Industry shall develop green belt of local species in 1/3<sup>rd</sup> of total area.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic	...	10.0 CMD
(ii) Industrial Processing	...	20.0 CMD
(iii) Industrial Cooling	...	25.0 CMD
(iv) Agriculture / Gardening	...	10.0 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. **CONDITIONS UNDER AIR ACT:**

(i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

**a. Control Equipment:**

Dust collector of adequate capacity shall be provided to all sources of SPM / TPM and shall be operated properly.

**a. Standards for Emissions of Air Pollutants:**

(i)	SPM/TPM	Not to exceed	150 mg/Nm <sup>3</sup>
(ii)	SO <sub>2</sub>	Not to exceed	186 Kg/day

**6. Conditions for D.G. Set**

- a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
- b. Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c. The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
- d. Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- e. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- f. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use
- g. D.G. Set shall be operated only in case of power failure
- h. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set

**7. Standards for Stack Emissions:**

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
1	HSD	300.0	Ltr/day
2	Furnace Oil	2000.0	Lit/day

- (ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
1	Boiler	30.0
2	DG Set (500 KVA x 2 Nos)	5..0Each, above the roof

- (iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- (vi) **Other Conditions:**
  - 1) The industry should not cause any nuisance in surrounding area.
  - 2) The industry should monitor stack emissions and ambient air quality Regularly.

**8. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDRY MOVEMENT) RULES, 2008:**

- (i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type Of Waste	Quantity	UOM	Disposal
1	5.1 Used/spent oil	12.50	MT/Yr	Sale to auth reprocessor
2	33.3 Discarded containers / barrels / liner	6.0	MT/Yr	CHWTSDF
3	33.2 Sludge from treatment of waste water	10.0	Kg/M	CHWTSDF

- (ii) Treatment: - NIL.
  - 1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
  - 2. The industry should comply with the Hazardous Waste (M&TM) Rules, 2008.
    - a. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process without permission of the Board and other statutory organization as require under the law.

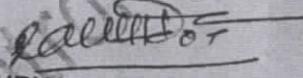
- b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
- c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous Waste (M & TM) Rules, 2008.

**9. Industry shall comply with following additional conditions:**

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30<sup>th</sup> day of September every year, the Environmental Statement Report for the financial year ending 31<sup>st</sup> March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.

- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
10. This is without prejudice to any other permission required under any of the laws, by-laws or regulations in force.
  11. This Board reserves the right to add / amend / revoke any condition in this consent and the same shall be binding on the applicant.
  12. Industry shall submit Bank Guarantee of Rs. 25,000/- within one Month period for a period of one year in favor of "Regional Officer, MPCB, Pune", towards operation & maintenance of ETP, else this consent will stand automatically cancelled.
  13. The Capital investment of the industry is Rs. 4138.6 Lakh.

For AND ON BEHALF OF M.P.C. BOARD

  
(SURYAKANT S. DOKE)  
REGIONAL OFFICER, PUNE

To,  
M/s Cikautxo India Pvt. Ltd.  
S. No. 662, Talegaon Dabhade,  
Tal - Maval, Dist - Pune.

Copy to:

- 1) Sub-Regional Officer, MPCB, P - I / P - II / P.C. / Satara / Solapur.
- 2) Chief Accounts Officer, MPCB, Mumbai.

Received Consent fee of -

Sr. No.	Amount(Rs.)	DD. No.	Date	Drawn On
1	150000.00	254204	31.07.2015	SBI Bank
2	75000.00	254186	29.07.2015	SBI Bank
3	100.00	254187	29.07.2015	SBI Bank
4	15000.00	254207	10.08.2015	SBI Bank

Annexure-II (3)

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

Phone No. (020) 2581 1694  
(020) 2581 1627  
Fax No. (020) 2581 1029



Jog Center, 3<sup>rd</sup> Floor,  
Wakdevadi,  
Old Pune-Mumbai Road,  
Pune - 411 003

Visit us at <http://mpcb.mah.nic.in>

Ref. No. ROP/1170509-FIS-011E

Date:- 09/05/19

To  
M/s Gikabco India Pvt Ltd,  
Sr. No.662, Talegaon Dabhade,  
Tal Maval Dist Pune,

Sub : Show Cause Notice under section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

- Ref : 1) Consent granted by the Board valid till 31.07.2021.  
2) Complaint of Mr. M. G. Hasabnis, Talegaon Dabhade, regarding air pollution nuisance due to your activity.  
3) Visit of Board Officials to your industry on 01.04.2019  
4) Proposal submitted by SRO-II, Pune vide office No 190411-FIS-0130.

WHEREAS, your industry is located in the "Pollution Prevention Area" under the Water Act 1974, under the Air Act 1981 and Hazardous Waste (Management and Handling) Rules, 1989 followed by further amendments made therein from time to time.

AND WHEREAS, the Board has granted conditional consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rules of the Hazardous Waste (MH & TM) Rules 2008. AND WHEREAS, it is obligatory on your part to comply the same.

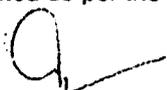
AND WHEREAS, this office is in receipt of complaint vide ref (2) above regarding air pollution nuisance due to your industry causing death of one cow. Accordingly, the Board officials has visited your industry on 01.04.2019 and SRO-II, Pune, vide office note at ref (4) reported that

1. You have not provided adequate air pollution control systems for boiler resulting in particulate matter emission.
2. Carbon particles/soot particles were observed in the premises of complainant.

AND WHEREAS, complainant has submitted post mortem report dtd 25.02.219 wherein it is reported that death of cow is due to poisoning of carbon particles.

In view of the aforesaid facts, you are hereby called upon to show cause as to why legal action shall not be initiated against your industry for non-compliance at your end.

The reply/objections if any shall reach this office within 07 days from the date of receipt of this notice, failing which, further legal action as deem fit shall be initiated as per the provision of various environmental enactments, which may be noted.

  
(Dilip Khedkar)  
Regional Officer, Pune

Copy to:  
Sub Regional Officer, Pune-II MPCB, Pune  
He is directed to carryout /Stack monitoring/AAQM of the above industry and submit the compliance reports accordingly.

## MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 02025811698

Phone : 0

Fax : 025811029

Website : <http://mpcb.gov.in>

Regional Laboratory - Pune

Jog Centre, 3rd Floor  
Wakade Wadi,  
Pune-Mumbai Road,  
Shivaji Nagar.

E-mail

sopunelab@mpcb.gov.i

Report No: MPCB/RLPN/STK/19/0335

## ANALYSIS REPORT - Stack

Date : 10/11/2019

Industry Name	Cikautxo India Pvt. Ltd	Industry Code	
		Type Of Industry	
Consent No		Dt. & Time of Sample Collection	23/09/2019 12:00:00
Sample ID	SRPN2/STK/19/01518	Lab Sample Code	RLPN/STK/19/00125
Stack Attached To	Boiler		
Stack Height (mtr)	30	Stack Area (m <sup>2</sup> )	1.22656
Stack Temp. °C	105	Fuel Used	Furnace Oil
Collected By	Uday Dilip Yadav		
Dt. of Submission	25/09/2019	Dt. of Receipt	30/09/2019

Parameter	UoM	Results
Dust Concentration	mg/Nm <sup>3</sup>	856
Exit gas Velocity	m/s	7
Gas Quantity	m <sup>3</sup> /hr	23826
SO <sub>2</sub>	mg/m <sup>3</sup>	32.00
Total Gas Discharge	Nm <sup>3</sup> /hr	18438
Total particulates	mg/m <sup>3</sup>	727

NA : Not Analysed

BDL : Below Detection Limit ND : Not Detectable

UoM : Unit Of Measurement

Reviewed By

Suresh V. Bhosale  
Sr. Scientific Officer  
IC, Regional Laboratory - Pune

\*\* Electronic report does not require signature

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE - PUNE**

Phone No. 020-25811694  
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 e-mail : [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
 visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)



Jog Centre, 3<sup>rd</sup> Floor,  
 Wakdevadi,  
 Old-Pune Mumbai Road,  
 Pune- 411003

Date: 26/11/2019

MPCB/ROP/ 10PCB/PD/1911260002

To  
 M/s. Cikaubxo India Pvt. Ltd.,  
 Sr No 662, Mumbai Pune Road, Talegaon Dabhade,  
 Tal. Maval, Dist. Pune.

**Sub:** Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous and Other Waste (M & TM) Rules, 2016.

- Ref:**
- 1) Consent granted by the Board.
  - 2) Complaint of Mr. M. G. Hasabnis, Talegaon Dabhade regarding air pollution nuisance due to your activity.
  - 3) Show Cause notice vide letter Dtd 190509-FTS-0116, Dtd. 09/5/2019.
  - 4) Visit of Board officials on 23/9/2019.
  - 5) Proposal Submitted by SRO Pune - II on 21/11/2019

**WHEREAS**, you are operating your industry in 'Pollution Prevention Area' under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of) Act, 1981 & Hazardous & Other Waste (Management & TM) Rules, 2016.

**AND WHEREAS**, the Board had granted the consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous Wastes (MH & TM) Rules, 2016 and amendments thereof. And, it is obligatory on your part to provide pollution control systems as it warranted and to operate and maintain the same continuously and effectively so as to achieve the standards prescribed in the consent.

**AND WHEREAS**, Board has issued Show Cause Notice dtd 09/5/2019 for following non-compliance i.e. 1. You have not provided adequate APCs for Boiler resulting in particulate matter emission 2. Carbon particular / soot particles were observed in the premises of complainant and directed to carry out necessary measures and submit compliance accordingly, however you have not submitted your reply satisfactory till date along with remedial measures scientifically.

**AND WHEEREAS**, the Board officials visited to your industry on 23/9/2019 and carried out AAQM for 24 Hr and from the result of analysis it is observed that the dust concentration and other parameter are exceeding the consented prescribed limit.

**AND WHEREAS**, from the record of this office and observations made during the visit, I came to the conclusion that you are not complying with the consent condition and the provision of Water (Prevention & Control of Pollution) Act, 1974 thereby causing grave injury to the environment.

..2..

**NOW THEREFORE**, in exercise of the powers conferred upon me under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981, I, J. S. Salunkhe, Regional Officer of the Board, at Pune hereby issue directions as under-

1. Whys your unit shall not be directed to close down the manufacturing activity forthwith?
2. Why the competent authorities shall not be directed to disconnect Water / electricity supply of your unit?

You are directed to remain present for personal hearing on 29 Sept, 2019 at 02.30 am in the office of Regional Officer, M. P. C. Board, Jog centre, 3<sup>rd</sup> floor, wakadewadi, Pune-03 along with action plan towards the compliance of above related points, else this office will rather be compelled to initiate further action as deemed fit in your case as per the provisions of various Environmental enactments, which may please be noted.

For and on behalf of  
Maharashtra Pollution Control Board



(J. S. Salunkhe)  
Regional Officer

Copy Submitted for information to  
Joint Director(WPC), M.P.C. Board, Mumbai.

Copy :- Mr. M. G. Hasabnis, Talegaon Dabhade :- You are requested to remain present for personal hearing on above date.

Copy to-  
The Sub-Regional Officer, M.P.C.Board,Pune-I/II/PC.

- You are directed to keep the follow up and report the compliance from time to time.

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE - PUNE**

Phone No. 020-25811694  
 Fax No. 020-25811701  
 e-mail : [rcpune@mpcb.gov.in](mailto:rcpune@mpcb.gov.in)  
 visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)



Jog Centre, 3<sup>rd</sup> Floor,  
 Wakdevadi,  
 Old Pune Mumbai Road,  
 Pune-411008

MPCB/ROP/ID/ 19/12/190001

Date: 17/12/19.

To,  
 M/s. Citkautxo India Pvt. Ltd.,  
 Sr No 662, Mumbai-Pune Road,  
 Talegaon Dabhade, Tal. Naval,  
 Dist. Pune

Sub: Interim Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous & Other Wastes (M & TM) Rules, 2016.

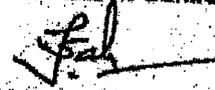
Ref: 1) Consent granted by the Board.  
 2) Board's Proposed Directions issued on dtd 28/11/2019  
 3) Personal hearing extended on dtd 28/11/2019.

This refers to proposed directions issued as referred (2) above and subsequent personal hearing extended on 29/10/2019. Considering your submission during the hearing, you are hereby directed to comply with the following Interim Directions.

1. You shall upgrade existing APCs system so as to achieve consented standard within 02 months.
2. The existing bank guarantee of Rs. 25,000/-, from which Rs. 12,500/- shall being forfeited.
3. You shall submit fresh/new Bank Guarantee of Rs. 25,000/- towards the compliance of consent conditions.

In case you fail to comply with the above directions the Board will have no option than to issue appropriate directions as deem fit under the provisions of Water (P. & C. P.) Act, 1974 and under the provisions of Air (P. & C. P.) Act, 1981 & Hazardous & Other Waste (M & TM) Rules, 2016, which may please be noted.

For and on behalf of  
 Maharashtra Pollution Control Board

  
 (J. S. Salunkhe)  
 Regional Officer, Pune

Copy submitted to:-

1. Joint Director (WPC), MPCB, Mumbai
2. Law Officer, MPCB, Mumbai.

Copy to :- The Sub-Regional Officer, M.P.C. Board, Pune-II :- You are directed to keep the necessary follow up and report the compliance from time to time.



Annexure - VI

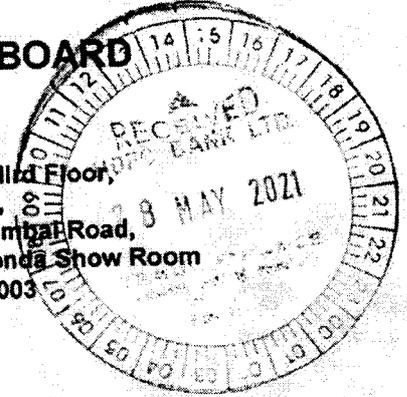
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**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

Phone no. (020) 2581 1694  
(020) 2581 1627  
Fax no. (020) 2581 1029  
Email - ropune@mpcb.gov.in



Jog Centre, 11th Floor,  
Wakadewadi,  
Old Pune Mumbai Road,  
Opp. Hiro Honda Show Room  
PUNE - 411 003



Visit us at <http://mpcb.gov.in>

Ref. No. ROP/ONLINE/MPCB-BG-No-0000003999 210510-PTS-0019 Date: 10/05/2021

To,  
The Manager,  
HDFC Bank Ltd.,  
Fortune Square, Near Deep Bungalow Chowk,  
Model Colony, Shivajinagar, Pune- 411 016.

Sub: - Forfeiture of the Bank Guarantee of Rs. 12,500/- (Rs. Twelve Thousand Five Hundred Only) issued by you in favor of M/s. Cikautxo India Pvt. Ltd., Sr No 662, Mumbai-Pune Road, Talegaon Dabhade, Tal. Maval, Dist. Pune

Ref :- 1. Consent granted by Board.  
2. Board's interim directions vide no. MPCB/ROP/ID/1912190001, Dt 19/12/2019

Sir,

M/s. Cikautxo India Pvt. Ltd., Sr No 662, Mumbai-Pune Road, Talegaon Dabhade, Tal. Maval, Dist. Pune had submitted the Bank Guarantee of your esteem bank amounting Rs. 25,000/- (Twenty Five Thousand Only) as per earlier consent conditions.

Thereafter, as per interim direction referred at (2) it was decided to forfeit the Bank Guarantee amount of Rs. 12,500/- (Twelve Thousand Five Hundred Only) for not made the provision of adequate APCs.

For the compliance of interim directions, you are therefore requested to forfeit the amount of Rs. 12,500/- (Twelve Thousand Five Hundred Only) of M/s. Cikautxo India Pvt. Ltd. and send the Demand Draft amounting to Rs. 12,500/- (Twelve Thousand Five Hundred Only) in favour of the 'Regional Officer, MPCB, Pune' on above mentioned address. The Bank Guarantee duly discharged in original is enclosed herewith for encashment. Kindly submit the remaining original Bank Guarantee of Rs. 12,500/- (Twelve Thousand Five Hundred Only) to this office directly.

The Bank Guarantee duly discharged in original is enclosed herewith for encashment.  
**TREAT THIS AS MOST URGENT**

Yours faithfully,

*Nitin Shinde*  
(Nitin Shinde)  
I/c. Regional Officer, Pune

D.A.: - Original Bank Guarantee. [B.G. No. 007GT02162140009, Dtd. 01/08/2016]

Copy to:-

- 1) Sub Regional Officer, MPC Board, Pune-I :- Keep necessary follow up please.
- 2) M/s. Cikautxo India Pvt. Ltd., Sr No 662, Mumbai-Pune Road, Talegaon Dabhade, Tal. Maval, Dist. Pune:- You are hereby directed to carryout necessary formalities with the Bank regarding forfeiture of said bank guarantee and report accordingly.

Annexure - VII

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694  
Fax No. 020-25811701  
e-mail : [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)



Jog Centre, 3<sup>rd</sup> Floor,  
Wakdevadi,  
Old-Pune Mumbai Road,  
Pune- 411003

MPCB/ROP/ID/ 2104090001

Date: 09/04/2021

To,  
M/s. Cikaute India Pvt. Ltd.,  
Sr. No. 662, Mumbai-Pune Road,  
Talegaon Dabhade, Tal. Maval,  
Dist. Pune



- Sub:** Interim Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous & Other Wastes (M & TM) Rules, 2016.
- Ref:** 1) Proposal submitted by Sub Regional Officer Pune-II MPCB-LEGAL-ACTIONS-151119013.  
2) Board's Proposed Directions issued vide no. MPCB/PD/1911260002 dtd 26/11/2019.  
3) Minutes of personal hearing extended before Hon'ble MS Sir on 23/02/2021.

This refers to proposed directions issued as referred (2) above and subsequently personal hearing was extended before the Hon'ble Member Secreatay on 23/02/2021. After due deliberations and discussions, you are hereby directed to comply with the following Directions,

1. You shall shift the fuel fro Boiler from Furnace Oil to LPG and same will be completed within 02 months period and you shall submit the Bank Guarantee of Rs. 50,000/- towards the compliance of same.
2. The existing Bank Guarantee of Rs. 25,000/- is being forfeited as industry has not complied with the proposed directions.
3. You shall submit the compliance report of interim directions vide no. 1912190001, dtd. 19/12/2019.
4. All the Banik Gurantee in favour of Regional Officer Pune & upload on MPCB Web - Portal through your industry ID to respective UAN. And shall submit original BG within 15 days to this office, validity of the said Bank Gurantee is valid upto existig consent to operate.

In case you fail to comply with the above directions the Board will have no option than to issue appropriate directions as deem fit under the provisions of Water (P. & C. P.) Act, 1974 and under the provisions of Air (P. & C. P.) Act, 1981 & Hazardous & Other Waste (M & TM) Rules, 2016, which may please be noted.

For and on behalf of  
Maharashtra Pollution Control Board

*Nitin Shinde*  
(Nitin Shinde)

I/c. Regional Officer, Pune

Copy submitted to:-

1. Joint Director (WPC), MPCB, Mumbai
2. Law Officer, MPCB, Mumbai.

Copy to :- The Sub-Regional Officer, M.P.C.Board, Pune -II :- You are directed to keep the necessary follow up and report the compliance from time to time.

Annexure - VIII

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

Phone no. (020) 2581 1694  
(020) 2581 1627  
Fax no. (020) 2581 1029  
Email - ropune@mpcb.gov.in

Visit us at <http://mpcb.gov.in>

Jog Centre, 11rd Floor,  
Wakadewadi,  
Old Pune Mumbai Road,  
Opp. Hiro Honda Show Room  
PUNE - 411 003

Ref. No. ROP/ONLINE/MPCB-BG-No-0000005623/210510-FIS-0017 Date: 10/05/2021

To,  
The Manager,  
HDFC Bank Ltd.,  
Fortune Square, Near Deep Bungalow Chowk,  
Model Colony, Shivajinagar, Pune- 411 016.

Sub: - Forfeiture of the Bank Guarantee of Rs. 25,000/- (Rs. Twenty Five Thousand) issued by you in favor of M/s. Cikautxo India Pvt. Ltd., Sr No 662, Mumbai-Pune Road, Talegaon Dabhade, Tal. Maval, Dist. Pune

Ref :-  
1. Consent granted by Board.  
2. Directions given in minutes of personal hearing extened before Hon'ble Member Secretary on 23/02/2021  
3. Board's interim directions vide no. MPCB/ROP/ID/2104090001, Dt 09/04/21.

Sir,

M/s. Cikautxo India Pvt. Ltd., Sr No 662, Mumbai-Pune Road, Talegaon Dabhade, Tal. Maval, Dist. Pune had submitted the Bank Guarantee of your esteem bank amounting Rs. 25,000/- (Twenty Five Thousand Only) as per interim directions dtd. 19/12/2019.

Now, as per minutes referred at (2) it was decided to forfeit the Bank Guarantee amount of Rs. 25,000/- (Rs. Twenty Five Thousand) for not complied with the Board's directions. For the compliance of minutes, you are therefore requested to forfeit the amount of Rs. 25,000/- (Rs. Twenty Five Thousand) of M/s. Cikautxo India Pvt. Ltd. and send the Demand Draft amounting to Rs. 25,000/- (Rs. Twenty Five Thousand) in favour of the 'Regional Officer, MPCB, Pune' on above mentioned address.

The Bank Guarantee duly discharged in original is enclosed herewith for encashment.  
**TREAT THIS AS MOST URGENT**

Yours faithfully,

*Nitin Shinde*  
(Nitin Shinde)

I/c. Regional Officer, Pune

D.A.: - Original Bank Guarantee. [B.G. No. 007GT02200200002, Dtd. 20/01/2020]  
Copy to:-

- 1) Sub Regional Officer, MPC Board, Pune-II :- Keep necessary follow up please.
- 2) M/s. Cikautxo India Pvt. Ltd., Sr No 662, Mumbai-Pune Road, Talegaon Dabhade, Tal. Maval, Dist. Pune:- You are directed to submit the compliance report of minutes / directions referred at (3).

MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE, PUNE

Phone - (020) - 25811627  
Fax - (020) - 25811029  
Email - ropune@mpcb.gov.in  
Visit At - http://mpcb.gov.in



3<sup>rd</sup> Floor, "Jog Center"  
Wakadewadi, Mumbai-Pune  
Road, Pune - 411003

Orange/L.S.I.

Date: 20/09/2021

Consent No: RO-PUNE/CONSENT/ 2109000780

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management & Transboundary Movement) Rules 2016

[To be referred as Water Act, Air Act and HW (M&TM) Rules respectively].

.....  
CONSENT is hereby granted to

M/s. Cikautxo India Pvt. Ltd.,  
S.No 662, Pune Mumbai Road, Talegaon Dabhade,  
Tal:- Maval, Dist:- Pune

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to: 31.07.2027.
2. The Consent is valid for the manufacture of -

*Nittu Shinde*

Sr. No.	Product Name	Maximum Quantity	UOM
1.	Rubber Hose / Tube	3600	MT/A
2.	Nylon Tube	600	MT/A
(Industrial Effluent generation by washing activity only).			

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed 10.0 M<sup>3</sup>.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 8.0 M<sup>3</sup>.
- (iii) Trade Effluent :

Treatment: The applicant shall provide comprehensive treatment system consisting of primary / secondary and/or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

MPCB-CONSENT-0000114222



1	pH	Between	5.5 to 9.0
2	Oil & Grease	Not to exceed	10 mg/l
3	Suspended Solids	Not to exceed	100 mg/l.
4	BOD 3 Days 27 degree C	Not to exceed	30 mg/l.
5	COD	Not to exceed	250 mg/l.
6	TDS	Not to exceed	2100 mg/l.
7	Sulphates	Not to exceed	1000 mg/l.
8	Chlorides	Not to exceed	600 mg/l

(iv) **Trade Effluent Disposal:** The treated trade effluent shall be recycled to the maximum extent and remaining shall be used on land for gardening. For this sufficient land shall be made available. In no case, at any time effluent shall find its way outside the factory premises.

(v) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated sewage effluent to the following standards.

(1)	Suspended Solids	Not to exceed	100	mg/l.
(2)	BOD 3 days 27° C.	Not to exceed	100	mg/l.

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
1	Rubber Scrap	111933	Kg/Annum	NA	By Sale
2	Wooden Scrap	7160	Kg/Annum	NA	By Sale
3	Corrugated Box Scrap	20510	Kg/Annum	NA	By Sale
4	Metal Scrap	5410	Kg/Annum	NA	By Sale

(viii) **Other Conditions:** 1) Industry should monitor effluent quality regularly.  
2) Industry shall develop green belt of local species in 1/3<sup>rd</sup> of total area.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic	...	10.00 CMD
(ii) Industrial Processing	...	20.00 CMD
(iii) Industrial Cooling	...	35.00 CMD
(iv) Agriculture / Gardening	...	10.00 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

### 5. CONDITIONS UNDER AIR ACT :

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

#### a. Control Equipment: --

1. Dust collector of sufficient capacity shall be provided to the source of particulate matter emission section to limit the following standards

#### b. Standards for Emissions of Air Pollutants:

1) SPM	Not to exceed	150	mg/Nm <sup>3</sup>
2) SO <sub>2</sub>	Not to exceed	186	kg/day

### 6. Conditions for D.G. Set

- a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
- b. Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c. The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
- d. Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- e. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- f. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- g. D.G. Set shall be operated only in case of power failure. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.



### 7. Standards for Stack Emissions:

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
1	Furnace Oil	1.45	CMD
2	HSD	0.12	CMD
3	LPG	1500	Kg/Day

- (ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
1	Boiler (FO Fired)	30 Mtrs.
2	DG Set (500 KVA)	5 Mtrs. Above Roof
3	DG Set (500 KVA)	5 Mtrs. Above Roof
4	Oven Bunker	3 Mtrs.
5	Boiler (LPG Fired)	30 Mtrs.

- (iii) The applicant shall provide ports in the chimney(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- (v) Other Conditions:
- 1) The industry should not cause any nuisance in surrounding area.
  - 2) The industry should monitor stack emissions and ambient air quality Regularly.

8. CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016:

- (i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type Of Waste	Quantity	UOM	Disposal
1	6.4 Flue Gas Dust And Other Particulates	9.36	MT/A	CHWTSDF
2	5.1 Used Or Spent Oil	1.5	MT/A	CHWTSDF
3	28.3 Spent Carbon	12	MT/A	CHWTSDF
4	34.2 Sludge From Treatment Of Waste Water Arising Out Of Cleaning / Disposal Of Barrels / Containers	10	Kg/M	CHWTSDF
5	33.1 Empty Barrels /Containers / Liners Contaminated With Hazardous Chemicals /Wastes	6	Mtrs/Y	CHWTSDF

- (ii) Treatment: - NIL

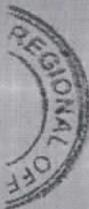
1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous Waste (M&TM) Rules, 2016.
  - a. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station,

Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process without permission of the Board and other statutory organization as require under the law.

- b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
- c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous Waste (M & TM) Rules, 2008.

9. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30<sup>th</sup> day of September every year, the Environmental Statement Report for the financial year ending 31<sup>st</sup> March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.



- ix. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
10. This is without prejudice to any other permission required under any of the laws, by-laws or regulations in force.
11. This Board reserves the right to add / amend / revoke any condition in this consent and the same shall be binding on the applicant.
12. Industry shall submit Bank Guarantee of Rs. 1,00,000/- within 15 days in favour of Regional officer, Pune valid for the period upto 31.10.2027, towards compliance of consent conditions.
13. Industry shall obtain NOC from Central Ground Water Authority, in case of ground water use/extraction.
14. This consent is issued in the prejudice of the Court case, if any.
15. The Capital investment of the industry is Rs. 6496.52 Lakhs.



For AND ON BEHALF OF M.P.C. BOARD

*Nitin Shinde*  
20/08/21  
(Nitin Shinde)

I/C Regional Officer, Pune.

To,  
M/s. Cikautxo India Pvt. Ltd.,  
S.No 662, Pune Mumbai Road, Talegaon Dabhade,  
Tal:- Maval, Dist:- Pune

Copy to:

- 1) Sub Regional Officer, MPCB, P-I / P-II / P.C. / Satara / Solapur  
2) Chief Accounts Officer, MPCB, Mumbai

Received Consent fee of -

Sr. No.	Amount(Rs.)	Transaction no	Date
1	100000.00	TXN2105002051	26-05-2021
2	250000.00	MPCB-DR-6529	28.06.2021

MAHARASHTRA POLLUTION CONTROL BOARD  
SUB-REGIONAL OFFICE, PUNE-II

Phone - (020) - 25816451

Fax - (020) - 25811029

Email - [sropune2@mpcb.gov.in](mailto:sropune2@mpcb.gov.in)



2<sup>nd</sup> Floor, "Jog Center"

Wakadewadi, Mumbai-Pune

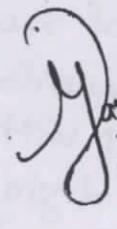
Road, Pune - 411003

VISIT REPORT

- 1) Name & address: - M/s. GKawtra (I) Pvt. Ltd.  
Sr. no. 662, Phase - Mumbai, Talgaon Dabhade  
Tal - Maval, Dist. Pune.
- 2) Date of visit:-  
- 24/11/2021.
- 3) Contact person (Tel/Mob/email):- - Mrs. Janhvi Yadav.
- 4) Consent status:- - valid up to 31/07/2027.
- 5) Additional Information:-
- ① During visit industry was found in operation & engaged in mfg. of rubber hose/tube & nylon tube.
  - ② for industrial effluent they have provided ETP of 5 CMD with consisting of collection tank / reaction tank, sludge drying bed, sand & carbon filter. Treated effluent used for gardening purpose.
  - ③ Industry has recently upgraded in existing ETP. & same found in operation.
  - ④ for domestic effluent they have provided septic tank & soak pit. Industry representative reported that they will provided STP up to December-2021 end for treatment of domestic effluent.
  - ⑤ Haz. waste sending to MEPL & Non-Haz. waste s.l.r. to authorized vendor.

- ⑥ Industry has provided ozone boiler. one is kept as stand by & another boiler running continuously.
- ⑦ LPG fired boiler provided with scrubber system & common 30 mtrs height of stack.
- ⑧ Industry representative reported that they have running boiler on LPG since June-2021 on regular basis. & They have stopped FO using as fuel to boiler. FO fired boiler not in use.
- ⑨ D.G. sets (500 KVA X 02 nos) provided with acoustic enclosure & APC system to each.
- ⑩ They have provided oven with APC system.
- ⑪ Industry has submitted Form-IV & V
- ⑫ As per consent conditions they have & submitted B.G. of Rs. 1 Lakh which is valid up to. 31/10/2027.
- ⑬ During west stack monitoring & AARs carried out
- ⑭ Industry shall comply with consent conditions.

  
Jankhraj Yadav

  
Jankhraj Yadav  
(D. D. Gavalik)  
FO, SRDP-II